

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 6087 OF 2021

Between:

Chinnappan Pushpa Rani, D/o Chinnappan Thomas, aged 20 years, Occ Student, R/o 12-89/6, Radhakrishna Colony, Near, Sai Baba Temple, Peeradiguda, Medichal Malakjigir, 500098

...PETITIONER

AND

1. State of Telangana, Rep by Principal Secretary, Medical and Health Department, BRK Bavan Lower Tunk Bund Road, Hyderabad 500029
2. Kaloji Narayana Rao University of Health Sciences, Nizampura Warangal Telangana 506 007 Rep by its Registrar
3. Prof. G. Ram Reddy Centre for Distance Education (PGRRCD), Osmania University Campus, Hyderabad 500020

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No 2 in not considering Petitioners for MopUp Round of counseling for admission into Bsc (Nursing) 4 years Decree Course under A Category Competent Authority Quota as illegal arbitrary unconstitutional and consequently direct the Respondent No 2 to allow the petitioners to upload application/Certificate verification for MopUp Round of counseling for admission into Bsc(Nursing) 3 years Decree Course under A Category Competent Authority Quota for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No 2 to consider and allow the petitioners to upload application/Certificate verification in the online for MopUp Round of counseling for

admission into B.Sc(Nursing) 4 years Degree Course under A Category Competent Authority Quota, the academic year 2020-21, pending disposal of the main Writ Petition

Counsel for the Petitioner : SRI. V SRIKANTHA RAO(not present)

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.6087 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Court may be pleased to issue a Writ, order or direction, more particularly, one in the nature of Writ of Mandamus by declaring the action of respondent No.2 in not considering the petitioners for Mop-Up round of counseling for admission into B.Sc (Nursing) Course 4 years degree course under A category competent authority quota as illegal, arbitrary, unconstitutional and consequently direct respondent No.2 to allow the petitioners to upload application/Certificate verification for

MoF-Up round of counseling for admission into B.Sc. (Nursing) 3 years degree course under A category competent authority quota for the academic year 2020-21 and pass such other order or other orders as this Court deems fit and proper in the circumstances of the case.”

3. A Division Bench of this Court, by an interim order dated 10.03.2021, had directed that subject to the petitioner paying a sum of Rs.7,500/- towards administrative charges through online and also applicable registration charges through online to respondent No.2 on or before 15.03.2021 and on producing the original certificates for verification before respondent No.2 before 5:00 p.m., on 15.03.2021, the respondents shall consider the petitioner's case for admission in the next round of counseling for B.Sc. (Nursing) 4 years degree course under competent authority quota for the academic year 2020-21.

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4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/- T. JAYASREE
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Department, BRK Bavan Lower Tunk Bund Road, Hyderabad 500029
2. The Registrar Kaloji Narayana Rao University of Health Sciences, Nizampura Warangal Telangana 506 007
3. One CC to SRI. V SRIKANTHA RAO Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

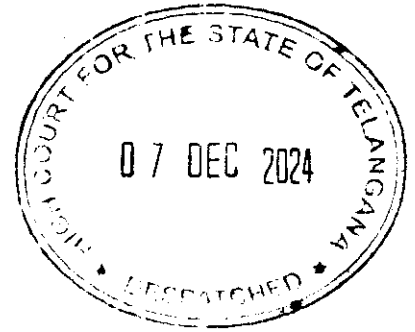
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HIGH COURT

DATED:21/10/2024

ORDER

WP.No.6087 of 2021



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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